

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
STARRED QUESTION NO. 119
TO BE ANSWERED ON JULY 31, 2023**

ALLOTMENT OF HOUSES TO THE ELIGIBLE BENEFICIARIES UNDER PMAY

NO. 119. SMT. DARSHANA SINGH:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the monitoring mechanism in place to maintain transparency in the process of allotment of houses to eligible beneficiaries under Pradhan Mantri Awas Yojana (PMAY);
- (b) whether it is a fact that irregularities such as using fake documents and benefiting ineligible beneficiaries have been found under the Pradhan Mantri Awas Yojana in the country particularly in the State of Uttar Pradesh, if so, the number of such complaints received from the State of Uttar Pradesh; and
- (c) measures being taken by Government to check such irregularities like extending benefits to such ineligible beneficiaries and details thereof?

**ANSWER
THE MINISTER OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)**

(a) to (c): A statement is laid on the table of the House.

STATEMENT

STATEMENT REFERRED IN REPLY TO RAJYA SABHA STARRED QUESTION NO. 119* FOR 31.07.2023 REGARDING 'ALLOTMENT OF HOUSES TO THE ELIGIBLE BENEFICIARIES UNDER PMAY'

(a) to (c): Ministry of Housing and Urban Affairs (MoHUA), under the vision of 'Housing for All', supplements the efforts of States/ Union Territories (UTs) by providing Central Assistance under Pradhan Mantri Awas Yojana-Urban (PMAY-U), for construction of all-weather pucca house with basic amenities for all eligible beneficiaries in urban areas since 25.06.2015. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS) based on eligibility criteria as per scheme guidelines. PMAY-U adopts a demand driven approach wherein States/UTs have conducted demand survey through their Urban Local Bodies (ULBs)/ implementing agencies, based on the following eligibility criteria as per Scheme guidelines:

- i. Not owning pucca house in his/her name or any other family member's name, anywhere in India.
- ii. Belonging to Economically Weaker Section (EWS) with annual household income of up to ₹3 lakh.
- iii. Ownership of land to avail benefit under BLC vertical.

For transparent selection of beneficiaries, scrutiny of beneficiary list is done at multiple levels in the States/UTs for approval. The PMAY-U proposals are approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further sanctioning of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC). The selection of beneficiaries is done by respective State/UT Government including Uttar Pradesh as per the scheme guidelines. Any complaints received regarding irregularities are forwarded to the concerned States/UTs including Uttar Pradesh for appropriate action.

The scheme has inbuilt provisions like Aadhaar seeding and validation of beneficiaries, transfer of assistance through Direct Benefit Transfer (DBT)/ Expenditure-Advance-Transfer (EAT) module of Public Financial Management System (PFMS), Geotagging of houses, etc., integrated into robust PMAY-U MIS system for ensuring transparency, efficiency and accountability in the system to ensure that benefits reach to the genuine beneficiaries.

Further, as per the Scheme guidelines, suitable grievance redressal system has been set up at both State and City level to address the grievances in implementation of the Scheme. Additionally, Centralised Public Grievance Redress and Monitoring System (CPGRAMS) is available to the citizens to lodge their grievances to the public authorities on any subject related to service delivery including PMAY-U. Further, MoHUA has also developed a Public Grievances Redress and Monitoring System for registering any form of complaints regarding implementation of PMAY-U Scheme and its speedy disposal.